

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/TDL/2017

Coram:

Shri P.K.Pujari, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 20th of March, 2018

In the matter of

Application for grant of inter-State trading licence to Alishan Energy Pvt. Ltd.

And

In the matter of

Alishan Energy Pvt. Ltd
H.N.210-211, 1st Floor, D-16,
Sector-3, Rohini,
Delhi-110 085

..... Petitioner

ORDER

The Petitioner, Alishan Energy Pvt. Ltd, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 amended from time to time, for grant of Category 'IV' licence for inter-State trading in electricity.

2. The Petitioner vide its affidavit dated 12.3.2018 has sought permission to withdraw the present petition without prejudice to its right to approach the Commission. The Petitioner has prayed for adjustment of fees paid in the present petition.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 166/TDL/2017 is disposed of as withdrawn. The filing fees paid in the present petition will be adjusted, if the Petitioner files the petition on the subject within one month.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K.Pujari)
Chairperson